

**CC No. 27/2020**  
**FIR No. 36/2018**  
**PS Dwarka South**  
**State Vs. Sandip Kumar & Ors.**

**22.09.2020**

*The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.*

**Present (through Video conference):**

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : A1 Sandip Kumar, A2 Vishnu Prasad Tiwari are present.
- : A3 Jai Prakash not present nor his Counsel is present.
- : A4 Prashanto Mandal is present physically in court. It is informed by the Reader that accused Prashanto Mandal was unaware of VC and has reached the Court.
- : A5 Chandra Prakash Mishra present with Counsel Sh. Vikas Shukla.
- : A6 Kaushik Sinha Roy is present.
- : A7 Mihir Chakrabarti permanently exempted through Counsel Sh. Naresh Chander Sharma but today even Counsel is not present physically or through VC.
- : A8 Supriya Dass, A9 Tapsi Mukherjee, A10 Deep Mishra are present.
- : A11 Nabendu Gupta not present.
- : IO SI Sanjay is present from Crime Branch.

It is informed that copies of supplementary chargesheet are to be supplied to the accused persons.

**Put up this matter on 30.09.2020 at 12.00 PM for physical appearance of all the accused in the Court.** Let all the accused persons appear physically, either personally or through their lawyers to receive copies of the supplementary chargesheet.

A copy of this order be supplied to the Ld. Prosecutor; all the accused persons; Counsels for all the accused persons; as well as to the IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH  
'Date: 2020.09.22 12:31:30 +05'30



**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
22.09.2020(r)

**CC No. 107/2019**  
**FIR No. 15/16**  
**PS ACB**  
**State Vs. Swati Maliwal & anr.**

**22.09.2020**

*The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644/Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.*

**Present (through Video conference):**

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : A1 Swati Maliwal not present. Her Counsel Sh. Pawan Narang informs that she is unable to join through Video Conferencing today because of technical issues at her end.
- : A2 Promila Gupta and A3 Sarika Chaudhary are present with Counsel Sh. Pawan Narang.
- : A4 Farheen Malik present with Counsel Sh. Aseem Naeem.
- : IO Inspector Kailash Chand from ACB.

Counsel Sh. Aseem Naeem submits that so far as A4 Farheen Malick is concerned, copies are already complete and A4 did not file any application U/s 207 Cr.P.C.

Counsel Sh. Pawan Narang informs that the deficient copies have been received through e-mail yesterday evening only and therefore he needs time to scrutinise those documents being bulky.

**Put up for scrutiny of documents by A1 to A3 on 07.10.2020 through Video Conferencing.** A copy of this order be supplied to the Ld. Prosecutor; accused persons; Counsels for the accused persons; as well as to the IO, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

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 'Date: 2020.09.22 12:17:37 +05'30



**(Dig Vinay Singh)**  
 Special Judge (PC Act) ACB-02  
 Rouse Avenue Courts, New Delhi  
 22.09.2020(r)

**CC No. 341/2019**  
**FIR No. 26/2009**  
**PS ACB**  
**State Vs. Satyavrat & Anr.**

**22.08.2020**

*The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.*

**Present:**

: Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state **(through Video conference)**.

: Accused Satyavrat in person **(Physically in court)**

: Counsel Sh. Raj Kamal Arya for Pramod Kumar **(Physically in court)**.

: ACP Ramesh Narang in person **(Physically in court)**.

The IO has brought a sealed parcel from malkhana with the seal impression "V.L.N.-FSL-DELHI". Parcel is opened. It is found to be containing two CDs Marked "Copy of Exhibit-1(1) and Copy of Exhibit-1(2)" and a Letter number SFSLDLH/1839/PHY(AV)/71/20/P(AV)/82/2020 dated 20-03-2020. One CD is supplied to accused Satyavrat and another to Counsel Sh. Raj Kamal Arya.

**Put up for arguments on charge on 07.10.2020.**

A copy of this order be supplied to the Ld. Prosecutor; the accused persons and their respective counsels; as well as to the IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH  
'Date: 2020.09.22 12:18:14 +05'30



**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
22.09.2020 (r)